

**Central Administrative Tribunal  
Principal Bench**

**RA No.166/2015 in  
OA No.4261/2012**

New Delhi, this the 21<sup>st</sup> day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. General Manager  
Northern Railway  
Baroda House, New Delhi.
2. Divisional Railway Manager  
DRM Office, State Entry Road  
New Delhi. ... Petitioner

(By Advocate: Shri S.M. Arif )

Vs.

Shri Dharam Singh Aged about  
Ex. Diesel Assistant  
Under DRM Office  
Northern Railway, New Delhi. ... Respondent

(By Advocate: Shri H.K. Bajpayee for Ms. Meenu  
Mainee)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

This Application is filed with a prayer to review the Order dated 25.07.2014 passed by this Tribunal in OA No.4261/2012 by the respondents in the OA.

2. Heard Shri S.M. Arif, learned counsel for the Review Applicants and Shri H.K. Bajpayee proxy

counsel for Ms. Meenu Maine, counsel for the respondent.

3. The OA was in relation to the retirement benefits of the applicant therein. The Tribunal discussed the matter at length and ultimately came to the conclusion that the employee can be deemed to have retired w.e.f. 30.06.1996.

4. The gist of the plea in the review is that the respondents herein, i.e., the applicant in the OA, submitted a letter for VRS only in the year 1997 and the effective date cannot be earlier to that.

5. If the contention is accepted, it would be helpful to the original applicant since he would be deemed to have retired on attaining the age of superannuation in February, 1998.

6. We do not find any merit in the RA and it is accordingly dismissed. There shall be no order as to costs.

**(Pradeep Kumar) (Justice L. Narasimha Reddy)  
Member(A) Chairman**

/vb/